

C O N T E N T S

**Fifteenth Series, Vol. XVII, Eighth Session, 2011/1933 (Saka)
No. 2, Tuesday, August 2, 2011/Sravana 11, 1933 (Saka)**

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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 2, 2011/Sravana 11, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

MADAM SPEAKER: No, this is not the way. You cannot bring placards inside. You know the rules. You are senior Members. You know the rules. Put down the placards.

... (व्यवधान)

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, हमने क्वश्चन आवर सस्पेंड करने के बारे में नोटिस दिया

है।... (व्यवधान)

11.01 hrs.

MEMBER SWORN

MADAM SPEAKER: Secretary-General may now call Shri Dinesh Kashyap to take oath/affirmation.

SECRETARY-GENERAL: Shri Dinesh Kashyap.

Shri Dinesh Kashyap (Bastar), Chhattisgarh

11.02 hrs.

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Ram Chandra Vikal and Shri Inder Jit.

Shri Ram Chandra Vikal was a member of the Fifth Lok Sabha from 1971 to 1977 representing the Baghpat Parliamentary Constituency of Uttar Pradesh.

Earlier, Shri Ram Chandra Vikal was a member of the Uttar Pradesh Legislative Assembly from 1952 to 1971 for five terms. He served as the Minister of Forests and Animal Husbandry, Excise, Jail and Fisheries in the Government of Uttar Pradesh from 1967 to 1968. He was the Leader of Opposition in the Uttar Pradesh Legislative Assembly during 1967 and also served on the Panel of Chairmen of the Uttar Pradesh Legislative Assembly during 1969-1970.

Shri Ram Chandra Vikal was a member of the Rajya Sabha from 1984 to 1990 representing the State of Uttar Pradesh.

A veteran freedom fighter, Shri Ram Chandra Vikal played a proactive role in the freedom movement of the country. He took part in the Quit India Movement of 1942.

An agriculturist, Shri Ram Chandra Vikal championed the cause of the students, farmers, labourers, and the downtrodden. He had a keen interest in the growth of the agricultural sector and agriculturists, and was always in the forefront to take up their issues at various fora.

An educationist, Shri Ram Chandra Vikal was instrumental in the introduction and spread of Youth Parliament in schools in the country and was associated with it for the last 40 years. He was instrumental in the setting up of over one hundred primary schools in Bullandshahr district. He also founded 15 Inter Colleges and two Degree Colleges in Bullandshahr and Saharanpur districts.

Shri Ram Chandra Vikal was conferred the Degree of Doctor of Literature by the Gurukul Kangri Vishwavidyalaya, Hardwar for the services rendered by him in social and public life.

Shri Ram Chandra Vikal passed away on 26 June, 2011 at Ghaziabad, Uttar Pradesh at the age of 95 after a brief illness.

Shri Inder Jit was a member of the Ninth and Tenth Lok Sabhas from 1989 to 1996, representing Darjeeling Parliamentary Constituency of West Bengal.

Shri Inder Jit was a member of the Rules Committee; Committee on Environment and Forests and a member of the Consultative Committee of the Ministry of External Affairs during the Ninth Lok Sabha. He was a member of the Committee on External Affairs during the Tenth Lok Sabha.

An accomplished editor journalist, Shri Inder Jit wrote weekly syndicated column on national affairs for India News & Feature Alliance. He served as the Managing Director, Editor and Publisher of India News & Feature Alliance. Shri Inder Jit was also associated with Servants of People Society, Lajpat Bhavan, New Delhi.

A sports enthusiast, Shri Inder Jit was a member, Delhi Golf Club; Press Club of India; India International Centre and National Sports Club of India, New Delhi.

A widely travelled person, Shri Inder Jit was a member of the Indian Delegation to the United Nations General Assembly in 1977 and again in 1990. He was a delegate to the Sixth Committee Meeting of United Nations General Assembly in 1977 and to the Third Committee Meeting in 1990. Shri Inder Jit represented India on a nine-nation Commonwealth Observers Group for overseeing the 1990 General Elections in Malaysia. He also attended the International Forum of Parliamentarians on New World Order meet held in Washington in September, 1991.

Shri Inder jit passed away on 31 July, 2011 at New Delhi at the age of 84.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.04 hrs.

The Members then stood in silence for a short while

... (Interruptions)

डॉ. शफ़ीकुर्रहमान बर्क (सम्भल): अध्यक्ष महोदया, नया भूमि अधिग्रहण बिल जल्दी आना चाहिए। ... (व्यवधान)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) ... *

11.07 hrs.

At this stage, Shri Shafiqur Rehman Barq, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

MADAM SPEAKER: This is very wrong. आप इन प्लेकार्ड्स को नीचे कीजिए। इन्हें सदन में नहीं लाया जाता।

... (व्यवधान)

अध्यक्ष महोदया : आप पहले इन प्लेकार्ड्स को नीचे कीजिए। इन्हें सदन में नहीं लाया जाता।

... (व्यवधान)

MADAM SPEAKER: What is this?

... (Interruptions)

अध्यक्ष महोदया : दारा सिंह चौहान जी, आप इस प्लेकार्ड को नीचे कीजिए और अपने मैम्बर्स को भी कहिये कि वे उन्हें नीचे करें।

... (व्यवधान)

अध्यक्ष महोदया : आप यह क्या कर रहे हैं?

... (व्यवधान)

MADAM SPEAKER: Shri Jose K. Mani.

... (Interruptions)

अध्यक्ष महोदया : आप सबको मालूम है कि इन प्लेकार्ड्स को सदन में नहीं लाया जाता।

... (व्यवधान)

अध्यक्ष महोदया : यह बहुत गलत बात है। आप सबको मालूम है कि इन प्लेकार्ड्स को सदन में नहीं लाया जाता। आप सब बैठ जाइये।

...(व्यवधान)

(Q. No. 21)

MADAM SPEAKER: Question Hour; Q. No. 21; Shri Jose K. Mani.

SHRI JOSE K. MANI (KOTTAYAM): Madam Speaker, the main component of capital outlay for building up storage capacity relate to cost of land and its availability. The Railways have long been attempting for commercialization of its surplus land...
(*Interruptions*)

I would like to know from the Minister, through you, Madam, whether the Government has drawn up any plans to acquire surplus land or godown facilities available with the Railways along goods shed to build up storage facilities at railway terminals.... (*Interruptions*)

PROF. K.V. THOMAS: Madam, the Railside Warehousing Corporation is working on this particular angle.... (*Interruptions*)

We are also in constant touch with the Railway authorities. ... (*Interruptions*)
This process is going on. ... (*Interruptions*)

SHRI JOSE K. MANI (KOTTAYAM): Madam, my second question ... (*Interruptions*)
अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (*Interruptions*)

MADAM SPEAKER: Do not do this to me. इसको पीछे रखिए।

... (*Interruptions*)

अध्यक्ष महोदया : आप लोग वापस जाइए।

... (*Interruptions*)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (*Interruptions*)

अध्यक्ष महोदया : आप लोग वापस जाइए।

... (*Interruptions*)

MADAM SPEAKER: Nothing is going on record.

(*Interruptions*) ... *

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.11 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

PAPERS LAID ON THE TABLE

... (Interruptions)

MADAM SPEAKER: Papers to be laid.

... (Interruptions)

12.00 hrs.

At this stage, Shri Shafiqur Rehman Barq and some other hon. Members came and stood on the floor near the Table

12.0½ hrs.

At this stage, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table

12.01 hrs.

At this stage, Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution for the year 2011-2012.

(Placed in Library, See No. LT 4550/15/11)

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 4551/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

- (i) The Food Corporation of India (Staff) (1st Amendment) Regulations, 2011 published in Notification No. EP.1(5)/2010 in Gazette of India dated the 13th April, 2011.

(Placed in Library, See No. LT 4552/15/11)

- (ii) The Food Corporations (Amendment) Rules, 2011 published in Notification No. G.S.R. 305(E) in Gazette of India dated the 6th April, 2011.

(Placed in Library, See No. LT 4553/15/11)

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-

- (i) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2011 published in Notification No. G.S.R. 346(E) in Gazette of India dated the 26th April, 2011.

- (ii) The Bureau of Indian Standards (Amendment) Rules, 2011 published in Notification No. G.S.R. 297(E) in Gazette of India dated the 4th April, 2011.
- (iii) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 2011 published in Notification No. G.S.R. 364(E) in Gazette of India dated the 6th May, 2011.

(Placed in Library, See No. LT 4554/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 31 of the Consumer Protection Act, 1986:-

- (i) The Consumer Protection (Amendment) Rules, 2010 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 5th July, 2011.
- (ii) The Consumer Protection (Amendment) Rules, 2011 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 12th May, 2011.

(Placed in Library, See No. LT 4555/15/11)

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except the Papers being laid

(*Interruptions*) ...*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 909(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 2011, appointing the 1st day of May, 2011 as the date on which the provisions of the Foreign Contribution

* Not recorded

- (Regulation) Act, 2010 shall come into force, issued under sub-section (3) of Section 1 of the said Act.
- (2) A copy of the Foreign Contribution (Regulation) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 29th April, 2011, under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(Placed in Library, See No. LT 4556/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (i) The Indian Medical Council (Amendment) Ordinance, 2011 (No. 1 of 2011) promulgated by the President on 10th May, 2011; and

(Placed in Library, See No. LT 4557/15/11)

- (ii) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Ordinance, 2011 (No. 2 of 2011) promulgated by the President on 20th June, 2011.

(Placed in Library, See No. LT 4558/15/11)

- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.

(Placed in Library, See No. LT 4559/15/11)

- (ii) Memorandum of Understanding between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2011-2012.

(Placed in Library, See No. LT 4560/15/11)

12.01½ hrs.**ASSENT TO BILLS**

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following five Bills passed by the Houses of Parliament during the Seventh Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 22nd February, 2011 :-

1. The Appropriation (Railways) Bill 2011;
2. The Appropriation (Railways) No. 2 Bill, 2011;
3. The Appropriation Bill 2011;
4. The Appropriation (No. 2) Bill 2011; and
5. The Finance Bill, 2011.

Madam, I also lay on the Table copies, duly authenticated by the Secretary- General, Rajya Sabha, of the following three Bills passed by the Houses of Parliament and assented to by the President:-

1. The National Capital Territory of Delhi Laws (Special Provisions) Bill 2011;
2. The Repatriation of Prisoners (Amendment) Bill, 2011; and
3. The State Bank of India (Subsidiary Banks) Amendment Bill, 2011.

(Placed in Library, See No. LT 4561/15/11)

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

12.02 hrs.

**STANDING COMMITTEE ON FINANCE
33rd to 38th Reports**

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2010-11):-

- (1) * Thirty-third Report on Demands for Grants (2011-12) of the Ministry of Finance (Department of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (2) *Thirty-fourth Report on Demands for Grants (2011-12) of the Ministry of Finance (Department of Revenue).
- (3) *Thirty-fifth Report on Demands for Grants (2011-12) of the Ministry of Planning.
- (4) *Thirty-sixth Report on Demands for Grants (2011-12) of the Ministry of Statistics and Programme Implementation.
- (5) *Thirty-seventh Report on Demands for Grants (2011-12) of the Ministry of Corporate Affairs.
- (6) Thirty-eighth Report on the subject 'Tax Assessment/Exemptions and other related matters concerning IPL/BCCI'.

* Thirty-third to Thirty-sixth Reports were presented to Hon'ble Speaker on 30th June, 2011 and Thirty-seventh Report was presented to the Hon'ble Speaker on 11th July, 2011 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.02^{3/4} hrs.

STANDING COMMITTEE ON HOME AFFAIRS

(i) 149th to 151st Reports

श्री नवीन जिन्दल (कुरुक्षेत्र): अध्यक्ष महोदया, मैं गृह कार्य संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन**

(हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(एक) उत्तर पूर्व क्षेत्र विकास मंत्रालय की अनुदानों की मांगों (2010-11) के बारे में 145वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी एक सौ उनचासवां प्रतिवेदन।

(दो) गृह मंत्रालय की अनुदानों की मांगों (2010-11) के बारे में 144वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी एक सौ पचासवां प्रतिवेदन।

(तीन) आयुध (संशोधन) विधेयक, 2010 के बारे में एक सौ इक्यावनवां प्रतिवेदन।

(ii) Evidence

श्री नवीन जिन्दल : अध्यक्ष महोदया, मैं आयुध (संशोधन) विधेयक, 2010 के बारे में विभाग से सम्बद्ध गृह कार्य संबंधी स्थायी समिति के समक्ष दिया गया साक्ष्य*** सभा पटल पर रखता हूँ।

*The Report was presented to the Hon'ble Chairman, Rajya Sabha on 2nd June, 2011 and were forwarded to Hon'ble Speaker, Lok Sabha the same day.

**The Evidence on the Arms (Amendment) Bill, 2010 was presented to Hon'ble Chairman, Rajya Sabha on 2nd June, 2011 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

12.03 hrs.

**Standing Committee on Human Resource Development
(i) 236th and 237th Reports**

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): अध्यक्ष महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) तकनीकी शिक्षा संस्थाओं, आयुर्विज्ञान शिक्षा संस्थाओं और विश्वविद्यालयों में अत्रुजु व्यवहार का प्रतिषेध विधेयक, 2010 के बारे में दो सौ छत्तीसवां प्रतिवेदन*।
- (2) विदेशी शिक्षा संस्था (प्रवेश और प्रचालन का विनियम) विधेयक, 2010 के बारे में दो सौ सैंतीसवां प्रतिवेदन।

(ii) Evidence

डॉ. विनय कुमार पाण्डेय : अध्यक्ष महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के समक्ष दिए गए साक्ष्यों की प्रतियां सभा पटल पर रखता हूँ:-

- (1) तकनीकी शिक्षा संस्थाओं, आयुर्विज्ञान शिक्षा संस्थाओं और विश्वविद्यालयों में अत्रुजु व्यवहार का प्रतिषेध विधेयक, 2010; और
- (2) विदेशी शिक्षा संस्था (प्रवेश और प्रचालन का विनियम) विधेयक, 2010 ।

... (*Interruptions*)

*The Report was presented to Hon'ble Chairman, Rajya Sabha on 30th May, 2011 and was forwarded to Hon'ble Speaker, Lok Sabha the same day

12.03½ hrs.

**STANDING COMMITTEE ON INDUSTRY
223rd and 224th Reports**

SHRI IJYARAJ SINGH (KOTA): Madam I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:--

- (1) 223rd Report on the Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd., Pertaining to the Ministry of Development of North Eastern Region.
- (2) *224th Report on the Revival and Restructuring of Hindustan Photo Films Manufacturing Company Ltd., pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry)

*Report was presented to Hon'ble Chairman, Rajya Sabha on the 27th May, 2011 under Direction 3(1) of the Directions by the Chairman, Rajya Sabha. A copy of the Report was forwarded to the Hon'ble Speaker, Lok Sabha on 30th May, 2011.

12.04 hrs.**DEMANDS FOR SUPPLEMENTARY GRANTS –(GENERAL), 2011-2012**

MADAM SPEAKER: Now, Item No. 14 – Shri Pranab Mukherjee

... (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2011-12.

(Placed in Library, See No LT 4562/15/11)

12.05 hrs.**INDIAN MEDICAL COUNCIL (AMENDMENT) BILL , 2011***

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Ghulam Nabi Azad, I beg to move for leave to introduce a Bill further to amend the Indian Medical Council Act, 1956.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Medical Council Act, 1956.”

The motion was adopted.

SHRI S. GANDHISELVAN: I introduce the Bill.



... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 02.08.11

12.05 hrs.

STATEMENTS BY THE MINISTERS

(i) Indian Medical Council (Amendment) Ordinance, 2011*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Indian Medical Council (Amendment) Ordinance, 2011 (No.1 of 2009).

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 1563/15/11

12.06 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send slips to the Table of the House as per past practice.

... (*Interruptions*)

(i) Need to provide adequate wages to labourers working in tea plantations in Uttarakhand

श्री सतपाल महाराज (गढ़वाल): मैं आपके माध्यम से इस सदन का ध्यान उत्तराखंड राज्य के चाय बागानों में काम करने वाले श्रमिकों की ओर आकर्षित करना चाहता हूँ। उत्तराखंड राज्य, भारतवर्ष का सीमांत क्षेत्र है और साथ ही यहां भौगोलिक परिस्थितियां भी काफी विषम हैं। परंपरागत खेत व नौकरी ही आय व रोजी-रोटी का साधन है। इस राज्य के पहाड़ी जनपद जैसे चमोली, नैनीताल, देहरादून, अलमोड़ा आदि में चाय बागान का कार्य लगभग 50 वर्ष पूर्व से किया जा रहा है। जनपद चमोली के कर्णप्रयाग व गैरसैण ब्लाक में चाय बागान की अत्याधिक खेती की जाती है, इनमें स्थानीय लोग श्रमिक के रूप में कार्य कर अपने परिवार का पालन पोषण कर रहे हैं।

इन चाय बागानों में काम करने वाले श्रमिकों को यथायोग्य वेतनमान का भुगतान नहीं हो रहा है और न ही उन्हें बीमा, चिकित्सा, बच्चों की पढ़ाई के लिए कसी प्रकार की कोई सुविधा प्राप्त है। ऐसे में इन लोगों के सामने आर्थिक तंजी व भुखमरी की स्थिति उत्पन्न हो गई है।

मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि वह उत्तराखंड की राज्य सरकार को निर्देशित करे कि चाय बागानों में काम करने वाले श्रमिकों को समुचित वेतन व बीमा सुविधा का लाभ प्रदान करे जिससे चाय बागानों में काम करने वाले हजारों श्रमिकों को दो वक्त का भोजन सुनिश्चित हो सके।

* Treated as laid on the Table

(ii) Need to upgrade Calicut Railway Station in Kerala as a world class station

SHRI M.K. RAGHAVAN (KOZHIKODE): The then Hon'ble Railway Minister in her budget of 2009-2010 had agreed for elevating the Calicut railway station as a World Class Station. But the work of the same has not begun even remotely. It is understood that the Railways is contemplating to bring in international players for designing etc at exorbitant fee which is the main delay for starting the work.

It is suggested that instead of going for international architects, the local architects experienced in ethnic designs should be considered so that the regional outlook is maintained and at the same-time international conveniences are available at lesser cost.

It is, therefore, requested that the Hon'ble Railway Minister may kindly consider awarding the work to domestic experts who can retain the local architecture of the region as well as be able to start the work immediately at a lesser cost.

(iii) Need to continue with the existing scheme of subsidized LPG cylinders

SHRI P.T. THOMAS (IDUKKI): I request the Government to reject the proposal to limit the number of subsidized LPG cylinders at four cylinders a year. The proposed price of Rs. 800 per cylinder cannot be afforded by the people. The official estimate that an LPG Cylinder is sufficient to meet the cooking requirements of a domestic kitchen for 40 days is not true. Normally an LPG cylinder does not last beyond 30 days even if judicious use of the gas is made. The complaints about the shortage in the net weight of the gas per cylinder are also common. So each family would need 12 cylinders a year. I request that the government shouldn't go ahead with this proposal and continue the subsidy as of now.

(iv) Need to provide stoppages of trains running between Madurai and Kanyakumari Section at Nanguneri, Valliyur and Panagudi railway stations in Tirunelveli Parliamentary Constituency, Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Nanguneri in Tirunelveli District is a place where Special Economic Zone is being set up. Near Nanguneri at Moondradaippu, a Bird Sanctuary is located. It attracts a large number of tourists from various places.

Valliyur in Tirunelveli district is fully agriculture oriented. Huge number of people are engaged in farming and their main cultivation is paddy, sugarcane, banana plantation, vegetables, etc. Besides, they are also engaged in poultry farming. The agricultural and poultry products produced by them are exported to various parts of the country which fetches huge revenue to the government.

Panagudi is the biggest town situated in my Tirunelveli Lok Sabha Constituency, Tamil Nadu. It is famous for its Windmills, Tiles Factory, Brick Industries and farming. In and around Panagudi, more than 50 Engineering, Medical, Pharmaceutical and other colleges are functioning. Its population is more than 80,000 and floating population is also very high.

The people residing at the above places are visiting Madurai, Tirunelveli, Kanyakumari and other places quite often. Moreover, large number of people from various parts of the State are visiting all the above three places throughout the year. Due to non-stoppage of many trains at the above places, the passengers are facing lot of difficulties and since long they are demanding the same.

Keeping in view of the above, I humbly urge upon the Hon'ble Minister of Railways to kindly provide stoppage of all Express trains running between Madurai-Kanyakumari Section at Nanguneri, Valliyar and Panagudi railway stations and provide adequate berth and seat quota.

(v) **Need to fix a time limit for execution of works under Member of Parliament Local Area Development Scheme**

राजकुमारी रत्ना सिंह (प्रतापगढ़): देश में संसद सदस्य स्थानीय विकास निधि के अंतर्गत जारी धनराशि को जनप्रतिनिधि अपने क्षेत्रों में जन भावना के आधार पर, जन आवश्यकता के आधार पर एवं निधि के अंतर्गत बनाए गए दिशा निर्देशों के आधार पर प्रस्ताव करते हैं इसमें कुछ ऐसे कार्य होते हैं जिनको जल्द किया जाना अति आवश्यक होता है। परंतु स्थानीय प्रशासन अधिकारी इन कार्यों को करवाने में नाहक देरी करते हैं और कई सांसदों की निधि का तो कार्य किए जाने के बाद उनका कार्यकाल तक उपयोग नहीं होता है। समय सीमा के संबंध में केन्द्र सरकार ने कोई दिशा निर्देश जारी नहीं किए हैं साथ ही साथ स्थानीय अधिकारियों की वजह से संसद सदस्य विकास निधि के अंतर्गत बनाए कार्यों पर नेम प्लेट लगाने का कार्य नियमानुसार नहीं हो रहा है। काम किसी सांसद निधि से होता है तो नेम प्लेट किसी अन्य जन प्रतिनिधि की लगा दी जाती है।

सदन के माध्यम से सरकार से अनुरोध है कि संसद सदस्य स्थानीय विकास निधि के अंतर्गत स्वीकृत कार्यों को कराने की एक समय सीमा रखी जाए और नेम प्लेट लगाने के कार्य में नियमों के अनुसार किया जाए और इसमें सख्ती बरती जाए।

(vi) Need to construct a Railway Over Bridge on level crossing between Kallumala and Butha junction in Mavelikara Parliamentary Constituency, Kerala

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): The Mavelikara Railway Station is an important railway station in my Parliamentary Constituency. The railway station is little far away from the town. Near the Railway Station, there is a level crossing in between Kallumala and Butha Junction entering Mavelikara town. Mavelikara town is the Taluk Headquarters and municipality town. There are thousands of vehicles plying through this level crossing. Due to the level crossing, there is a big traffic congestion on this route every day. Due to traffic congestion, patients who are in need of emergency treatment cannot get the necessary treatment in time. There is a long pending demand from the local people to construct a Rail Over Bridge on this level crossing.

So far, the Railway has not taken up construction of an ROB on this level crossing. If the Railway takes up construction of an ROB, the State Government will also construct the approach road. The Government is, therefore, requested to take up construction of an ROB on this level crossing for the benefits of the people of Mavelikara.

(vii) Need to review the decision to dispose of toxic hazardous waste from Union Carbide Factory, Bhopal at DRDO Plant, Nagpur keeping in view its potential environmental impact on the ecology of Nagpur and its surrounding region

SHRI VILAS MUTTEWAR (NAGPUR): I bring to the notice of the Government about a very serious matter concerning the people of Nagpur. The decision of the Government for disposal of toxic hazardous waste from the Union Carbide Factory (Bhopal) to the DRDO Plant, Nagpur will be a great injustice to the people of Nagpur and Vidarbha in Maharashtra. The incineration and the consequent air and soil pollution will have a severe impact not only on the health and life of the people of Vidarbha but the entire State of Maharashtra. Vidarbha region is already engulfed with maximum pollution emanated by the number of coal based thermal power plants located in the area surrounding Nagpur. It is really a matter of surprise as to how it will be justifiable to pack and transport the toxic material from Bhopal to Nagpur for disposal. Presumably the purpose of shifting of this waste from Bhopal to Nagpur is to liquidate the hazardous implications in Bhopal. But it would amount to creating the same implications to the people of Nagpur as the incineration of the highly toxic waste is fraught with hazardous and catastrophic health problems.

I would, therefore, urge upon the Government to have a clear cut policy about the disposal of such toxic material at places quite far away from places thickly populated and all necessary steps need to be taken immediately to prevent the transportation of toxic material from Bhopal to Nagpur in order to maintain the ecology of Nagpur and Vidarbha.

(viii) Need to set up High-Tech Terminal Market for procurement & storage of rice, vegetables & seasonal fruits in Sambalpur, Orissa

SHRI AMARNATH PRADHAN (SAMBALPUR): Hon'ble Agriculture Minister had declared in the Lok Sabha last year that Sambalpur my parliamentary constituency in the state of Odisha shall be one of the destinations in the country for setting up high-tech Terminal market for procurement and storage of rice, vegetables and seasonal fruits. The farmers of Sambalpur as well as the entire Western odisha region are eagerly waiting for this project to come up at the earliest. So, I request Hon'ble Agriculture Minister to allocate central fund for the completion of this project during current Financial Year.

(ix) Need to start work on railway projects and augment rail services in Himachal Pradesh

श्री अनुराग सिंह ठाकुर (हमीरपुर): हिमाचल प्रदेश पर्वतीय एवं सीमावर्ती प्रदेश है। आजादी के 62 वर्षों में अब तक केवल 36 किलोमीटर रेल लाइनें प्रदेश में बनी हैं। भानुपल्ली-बिलासपुर-बैरी ब्रॉडगेज रेल लाइन के निर्माण की घोषणा वर्ष 2008 के बजट में की गई, किंतु अभी तक कार्य आरंभ नहीं किया गया है। घनौली बड़ी बड़ी रेल लाइन निर्माण की घोषणा वर्ष 2007 के बजट में की गई थी, किंतु केन्द्र प्रशासित क्षेत्र चंडीगढ़ प्रशासन द्वारा भूमि उपलब्ध न कराए जाने के कारण पंजाब के जिला रोपड़ के घनौली से उक्त रेल लाइन का लिंक हिमाचल प्रदेश के बड़ी औद्योगिक क्षेत्र से किए जाने के रेलवे के वैकल्पिक प्रस्ताव पर अभी तक कार्य प्रारंभ नहीं किया गया है। तीसरी निर्माणाधीन नंगल-तलवाड़ा बड़ी रेल का कार्य अविलंब पूरा किया जाए और चौथी बिलासपुर-मंडल-मनाली-लेह/लद्दाख बड़ी रेल लाइन का निर्माण सामरिक, पर्यटन क्षेत्र के आर्थिक विकास हेतु अत्यंत आवश्यक है। अतः उक्त चारों लाइनों के निर्माण को त्वरित गति प्रदान की जाए। कोलकाता-आनंदपुर साहब-नांगलडेम एक्सप्रेस (साप्ताहिक) को ऊना तक बढ़ाया जाए, क्योंकि नंगलडेम से ऊना केवल 15 किलोमीटर दूर है और इस रेल सेवा के विस्तार से हिमाचल प्रदेश सीधा कोलकाता से जुड़ जाएगा। पठानकोट-जोगेन्द्रनगर नैरोगेज रेल सेवा पर भारी जन प्रवाह को दृष्टिगत रखते हुए बोगियों अथवा रेल सेवा की आवृत्ति की संख्या बढ़ाई जाए।

(x) Need to restore the quota of kerosene in Gujarat

श्रीमती जयश्रीबेन पटेल (महेसाणा): जानकार सूत्रों से प्राप्त समाचार अनुसार केन्द्र सरकार ने मिट्टी के तेल के आवंटन में कमी की है, जिसका सबसे ज्यादा असर गुजरात राज्य पर हुआ है। विभिन्न राज्यों की तुलना में गुजरात में 32.19 प्रतिशत की कमी आई है। विभिन्न राज्यों की स्थिति का अवलोकन करना अनिवार्य है जैसे कि गुजरात में 32.19 प्रतिशत, केरल में 14.84 प्रतिशत, आंध्र प्रदेश में 13.11 प्रतिशत, हरियाणा में 10.64, उत्तर प्रदेश में 00.08 प्रतिशत व राजस्थान में 00.03 प्रतिशत कमी में अंतर का मानदंड समझ के परे है। गुजरात में 1.11 करोड़ राशन कार्ड धारक हैं उनमें से 84 लाख के पास गैस कनेक्शन नहीं हैं, वे सभी मिट्टी के तेल पर निर्भर हैं। इस कमी का प्रभाव उपभोक्ताओं पर अवश्य पड़ता है जिससे एक कार्ड होल्डर को 3-4 लीटर मिट्टी का तेल हर महीने कम मिलेगा। केन्द्र सरकार द्वारा 2.46 करोड़ लीटर की कमी खासकर बेघर, गरीब, आदिवासी एवं पिछड़े वर्ग के परिवारों को खाना पकाने एवं उजाले के लिए बेहाल कर देगी।

अतः, मैं सरकार से अनुरोध करती हूँ कि उपभोक्ता कमी पर पुनर्विचार करे तथा इस कमी को हटा दे जिससे उपभोक्ता कम से कम अपना खाना ठीक से पका सके एवं अंधेरे से "उजाला" ला सके।

(xi) **Need to set up atomic power station in Rajauli in Nawada district of Bihar**

डॉ. भोला सिंह (नवादा): बिहार शाश्वत अंधकार में है। अंधकार का यहां एकाधिकार है। यहां कोई विद्युत संयंत्र नहीं जो विद्युत पैदा कर सके, सभी मृतपाय हैं। एक आशा की किरण बिहार के भाग्याकाश में कौंध गई। केन्द्र सरकार ने बिहार के रजौली में विद्युत तापघर खोलने के लिए कदम उठाने की घोषणा की है। विशेषज्ञों ने जमीन का चयन किया, पानी की उपलब्धता की जांच पड़ताल की। राष्ट्रीय विकास परिषद् में मुख्यमंत्री बिहार ने भी आवाज उठाई। पानी की उपलब्धता के लिए धनरजय नदी में डैम बनाने का आश्वासन तक दे डाला है।

बिहार विशेष राज्य का हक पाने के लिए संघर्ष कर रहा है। संपूर्ण आबादी अग्निपथ पर है। केन्द्र सरकार की दृष्टि भी नकारात्मक नहीं है।

मैं प्रधानमंत्री जी से आग्रह करता हूं कि बिहार में पसरे अंधेरे को समाप्त करने के लिए बिहार के रजौली में आणविक विद्युत तापघर स्थापित करने के संकल्प को कार्यान्वित करें।

(xii) Need to operate international flights from Sardar Vallabhbhai Patel International Airport Ahmedabad, Gujarat

SHRI HARIN PATHAK (AHMEDABAD EAST): After about two decades of struggle and request from the people of Gujarat, the Government of India had recently made Ahmedabad airport as Sardar Vallabhai Patel International Airport. The Ministry had spent more than Rs. 400 crores on the Sardar Vallabhai Patel International Airport and made it a most modern and also state of the art international airport. But I am sorry to draw your kind attention that despite spending a lot of money now-a-days a decision has been taken that there would not be any direct flight from Ahmedabad to abroad. The flights from Ahmedabad to Newark (New Jersey), Ahmedabad to London, and other some international flights were cancelled to make Delhi and Mumbai the hub for going abroad. So all the passengers of Gujarat have no choice but to go to Delhi or Mumbai to board an international flight. Then there is no use of spending lot of money in making Ahmedabad as international airport, if the Ministry does not want to operate any direct flights from the International airport of Ahmedabad. I, therefore, request the Civil Aviation Ministry that all international flights which were used to operate from Ahmedabad International Airport earlier should be restored and made operational at the earliest.

(xiii) Need to provide separate data of Other Backward Classes in the caste-based census in the country

श्री धर्मेन्द्र यादव (बदायूँ): मैं नियम 377 के तहत सरकार से जनगणना 2011 में सदन में सरकार द्वारा बार-बार आश्वासन देने के बावजूद भी अन्य पिछड़े वर्ग की गणना नहीं किए जाने के परिप्रेक्ष्य में सरकार द्वारा आपसे पूछना चाहता हूँ कि इस परिप्रेक्ष्य में क्या कार्रवाई की गई है और जाति आधारित जनगणना का चरण कहां तक पहुंची है । सरकार ने सदन को काफी समय पहले आश्वासन दिया था पर आज तक उस परिप्रेक्ष्य में कोई ठोस कदम नहीं उठाए गए हैं । जब जनगणना हुई थी तब ही अगर एक कॉलम डाल दिया गया होता तो सरकार पर जनगणना का दोबारा व्यय नहीं पड़ता । मेरा केन्द्र सरकार से निवेदन है कि जाति आधारित जनगणना में अन्य पिछड़ा वर्ग की गणना भी की जाए ।

(xiv) Need to provide better passenger facilities at Bihar Sharif Railway Station in Nalanda, Bihar and provide security to passengers in train nos. 12392/12391 originating from Bihar Sharif

श्री कौशलेन्द्र कुमार (नालंदा): मेरे संसदीय क्षेत्र नालन्दा के अंतर्गत जिला हैडक्वार्टर शहर बिहार शरीफ रेलवे स्टेशन का अपरोचिंग रोड़ बहुत ही खराब हालत में हैं जो कि रेलवे की जमीन में बना हुआ है तथा बिहार शरीफ रेलवे स्टेशन का पी.आर.एस. काउंटर केवल एक ही काम करता है वो भी सुबह आठ बजे से दोपहर दो बजे तक। नालन्दा स्टेशन पर पी.आर.एस. लगा हुआ है लेकिन ईसीआरसी नहीं रहने से काउंटर काम नहीं कर रहा है। यहां पर ईसीआरसी की बहाली कर पीआरएस काउंटर को शुरू करने की आवश्यकता है तथा बिहार शरीफ स्टेशन में एक और पीआरएस काउंटर को शुरू करने की आवश्यकता है तथा टाइमिंग सुबह आठ से रात 8 बजे तक किए जाने की आवश्यकता है।

नालंदा स्टेशन में यात्रियों के लिए पेयजल की भारी किल्लत है। एक भी पेयजल साधन नहीं है। यहां पर विदेशी यात्री भी आते रहते हैं फिर भी यहां पर पेयजल का कोई साधन नहीं दिया जा रहा है। बिहार शरीफ स्टेशन से खुलने वाली 12392/12391 में रेलवे एस्कॉर्ट नहीं रहने से रेलवे यात्रियों को असामाजिक तत्व बहुत तंग करते हैं, मार-पीट भी करते हैं, सीट से उठा देते हैं और सामान भी लूट खसोट लेते हैं, इन पर रोक लगाए जाने की जरूरत है। मैं इस सदन के माध्यम से सरकार से यह वाजिब मांग करता हूं।

(xv) Need to provide adequate wages and ensure proper extension of social security schemes to the workers engaged on contract basis in Southern Railways

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of the Government to the pathetic condition of workers engaged on contract basis for cleaning Railway premises including station, platforms etc in the Southern Railways. There workers are not paid the prescribed minimum wages. Further 13% of their meagre wages is deducted in the name of contribution towards EPF and ESI. However no proof of this remittance is given to labourers. The poor workers are deprived of social security benefits including treatment in hospitals. The authorities are turning a blind eye to the complaints of non payment of minimum wages and remittance of EPF, ESI contribution. Hence, I request the Hon'ble Railway Minister to look into this issue and take urgent steps to ensure minimum wages are paid to these workers. I further demand a considerable hike in the wages and also to regularize all contract workers.

(xvi) Need to improve customer care service of Mobile operators in the country

श्री भाउसाहेब राजाराम वाकचौरे (शिरडी): हमारे देश में दूर-संचार क्षेत्र में आज प्रतिस्पर्धा का दौर चल रहा है। इसकी वजह से हो रही परेशानियों को आम नागरिकों को झेलने पर विवश किया जा रहा है। आज समय ऐसा आ गया है कि निजी टेलीकाम कंपनियों द्वारा उपभोक्ताओं को अलग-अलग तरह से परेशान किया जा रहा है। इसका मुख्य कारण अनचाही सेवा जैसे की कॉलर ट्यून्, अनचाहे मैसेज, फ्रैंड चैट, क्रिकेट स्कोर, एम.एम.एस., हैलो ट्यून् को अपने आप उपभोक्ता के फोन पर एक्टिवेट किया जा रहा है। प्रतिदिन अनचाही चार्ज और शुल्क काट दिया जाता है। लेकिन जब काल सेंटर को फोन किया जाता है तो 10 से 15 मिनट के बाद लाइन जोड़ी जाती है जिसका खामियाजा देश के आम नागरिक जो दैनिक 50 रुपये मजदूरी कमाते हैं उनको भी भुगतना पड़ता है।

अतः आपके माध्यम से मेरा सरकार से अनुरोध है कि इसको रोकने के लिए एवं उपभोक्ता की तुरंत काल सेंटर में बात कराने के दिशानिर्देश निजी टेलीकाम कंपनियों को दिए जाएं और निर्देशों का पालन न करने पर उन पर कड़ी कार्यवाही की जाए।

(xvii) Need to formulate a National Agriculture Production Policy

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I would like to draw the kind attention of the august House regarding the dire need to formulate a National Agriculture Production Policy in the remaining XI Five Year Plan.

As we all know that farmers are growing agro products with limited knowledge available locally. This leads to imbalance of production of various products which leads to inflation as well as losses to farmers if anything is produced in surplus, farmers get low price. Hence, the country should have a National Agriculture Production Policy based on National Requirement(All India), Buffer Stock & Safety Stocks, Export Requirement & International Help (on various grounds), Import of Shortcoming (zero duty). Farmers and States must be advised to grow right varieties of products for accruing maximum benefits seeds, yields and most suitable lands and fertile areas and also by giving targets to each State by taking the inputs and required assistance of experts and international agencies like Food & Agricultural Organisation by involving the other agricultural organizations taking into the consideration of the Indian Climate and food habits of the people.

I, therefore, request the Hon'ble Minister of Agriculture to kindly formulate a National Agriculture Production Policy so that the demands of farmers could be fulfilled and help them in getting better income and to keep the agricultural profession alive for our future generation also.

(xviii) **Need to review and revoke the decision to import natural rubber into the country**

SHRI JOSE K. MANI (KOTTAYAM): I express the concerns and apprehensions of the domestic rubber plantation sector, over the Centre's move to allow import of natural rubber at much reduced duty slab. The move will become counter-productive and also against the stand to protect the domestic rubber farmers.

The rubber plantation sector in Kerala, comprising small and marginal farmers accounts for a major share of India's natural rubber output.

This move to allow import of natural rubber will have far-reaching adverse impact on the on-going stabilization process for the domestic rubber plantation sector, after a long and bleak period of unremunerative prices. The rubber plantation sector is now settling down with fair prices ruling the market, thereby recouping their past losses and clearing their debts incurred over the period of depression. The rubber industry lobby is also unhappy with the present ceiling of imports at reduced tariff. As they claim this will cover their inventories only for a fortnight. I would urge the Centre to review and revoke decisions of future imports of natural rubber, on ad-hoc basis.

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाकर बैठ जाइये। आप लोग जोर से बोलना बंद कीजिए, अपनी सीट पर जाइये।

... (*Interruptions*)

MADAM SPEAKER: Do not do it like that. Just put it down. Go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.06 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

... (Interruptions)

MR. CHAIRMAN : Hon. Minister Shri Ajay Maken to make a Statement.

14.00 hrs.

At this stage, Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

14.0½ hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

MR. CHAIRMAN: Only the Statement of the Minister will go on record.

*(Interruptions) ... **

* Not recorded

14.01 hrs.

STATEMENTS BY MINISTERS

Commonwealth Games (CWG), 2010 *

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): Mr. Chairman, Sir, I wish to make a statement on the Commonwealth Games (CWG), 2010.

The XIX Commonwealth Games had been organized successfully in Delhi. India, with its rich haul of medals, has emerged as a significant sporting nation in the world. Indian Athletes registered outstanding medal winning performance, even in sports such as Gymnastics, Athletics, Swimming, etc. Women athletes also recorded excellent performances. ... (*Interruptions*)

MR. CHAIRMAN: Hon. Minister may lay the Statement on the Table of the House.

... (*Interruptions*)

*SHRI AJAY MAKEN: The Bid Document for the Commonwealth Games was submitted on 14th May, 2003. Shri Vikram Verma, the then Minister for Youth Affairs and Sports, wrote to the Chairman, Commonwealth Games Federation (CGF) on 24th May, 2003 and conveyed support to the bid in the city of Delhi. The letter stated that

“Government of India, therefore, undertakes to support the bid of the city of Delhi to host the Games, guarantee free entry to India of all accredited athletes and delegates of the participating countries and further guarantee that the Games will be organized in accordance with the Constitution, Protocols and Regulations of the Commonwealth Games Federation”.

The original Bid Document had provided for a "Government Appointee" as the Chairman of the Executive Board of the Organizing Committee (OC), with the Vice Chairman being the IOA President. However, the bid document was inexplicably changed to delete the words "Government Appointee" in respect of the Chairman.

* This part of the speech was laid on the Table

The legally obligatory Host City Contract was signed with the Commonwealth Games Federation, on 13.11.2003, by Shri Suresh Kalmadi, President Indian Olympic Association (IOA), the Lieutenant Governor, Delhi and the Secretary, Ministry of Youth Affairs & Sports. The Host City Contract, through its Games Management, Protocol, to which the Government of India became a signatory in 2003, stipulated that the organization of the Games will be entrusted to the Commonwealth Games Association of the host country, which in our case was the IOA.

The Host City Contract stipulated that "the CGA (in our case the IOA) shall establish an Organizing Committee (OC), which shall have legal status and shall delegate the organization of the Games to the OC, which shall work in conjunction with its CGA, and shall be jointly and severally responsible with the CGA for all the commitments including financial commitments in regard to the organization and staging of the games". (Protocol 2, Para 1.1)

Thus empowered, the IOA in its meeting held on November, 1, 2004 resolved that:

“This House of the IOA, General Assembly elects Shri Suresh Kalmadi, President IOA, as chairman of the Organizing Committee for the Commonwealth Games 2010 and authorizes him to finalize the Organizing Committee in consultation with the other members of IOA. It further authorizes Shri Suresh Kalmadi, President, IOA, to deal with the Government of India and the Government of NCT of Delhi regarding the Commonwealth Games”.

The Host City Contract which was signed by the then Secretary (Sports), Government of India and approved by the Cabinet of the NDA Government, should ideally have been signed and approved by the Secretary, Government of National Capital Territory of Delhi and approved by the Cabinet of the GNCTD respectively, as is the practice with other international sporting events, including the forth coming London Olympics.

By not doing so the “Host City Contract” effectively became the "Host Country Contract”. In the process, while it committed the Central Government to all financial and infrastructural obligations *viz-a-viz* the Games, it, in one stroke also took away from the Government of India, any residual, amending or discretionary powers, that could have been exercised in emergent situations to salvage any wrong doings.

If we compare the other Bid of Hamilton, Canada for the CWG in 2003, it is found that the Government of Canada and State of Ontario, the City of Hamilton and Mc Master University undertook to provide significant contributions to the cost of staging the Games, but the Government of Canada was ready to provide deficit guarantee only to the extent of 35 %. Neither, the Govt, of Canada, nor that of Ontario, the CGA of Canada or the Mc Master University were ready to assume responsibility for any deficit of OC.

Moreover, the Governments of Canada or Ontario were not ready to be signatories to the Host City contract. Only Hamilton City was to provide deficit underwriting in signing the HCC and that too subject to a number of conditions. Yet, the bid by Hamilton was considered to be a Confirming Bid.

The Host City Contract with Protocols and Regulations unalterably conceding supremacy to the CGF and IOA over all matters pertaining to constitution of the OC and financing of the Games was circulated in the Cabinet on September 10, 2003 and was approved the next day itself by the Cabinet on September 11, 2003.

This contract with protocols, which also made the CGF owner of the Games, was not scrutinized and thoroughly verified. Any viable alternative to the provisions were neither explored nor suggested.

Even though bidding for multi-sport mega events is done by the National Olympic Committees, in this case the IOA, the organizations of the Games after successful bidding could and should have been entrusted to an accountable and

responsible Government Body through proper provisions by amendments in the HCC and the Games Management Protocols;

The then Union Government should have enabled Government of the National Capital Territory of Delhi to sign the contract. However, the Government of India directly stepped in to provide the letter of support for the bid to host the CWG 2010 in Delhi and to meet the deficit between revenue and expenditure fully, without any budgetary constraint. Thus the Government of India, consequently, became jointly and separately responsible for all commitments, including without limitation, financial commitment relating to the organization and staging of the Games.

Mr. Chairman, the Government was well aware that a number of concerns had been raised regarding CWG, 2010. These include:

- (i) Allegations of corruption in the conduct of the Games, misappropriation of funds, mismanagement, wasteful expenditure and wrongdoing related to the Games.
- (ii) Delay in completion of sports and city infrastructure projects
- (iii) Defects in quality of construction, poor site management and escalation of costs
- (iv) Accidents during the construction of CWG related projects and
- (v) Steps taken by the Government to punish the guilty.

During the Monsoon Session of Parliament 2010, the Government had assured the House that irregularities will be enquired into and the guilty punished.

Keeping in view this assurance given in Parliament, immediately after the completion of the Games, Government constituted a High Level Committee (HLC) headed by Shri V.K. Shunglu to look into various issues related to the organizing and conduct of the CWG, 2010, including weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing, and recommend action on the same.

The HLC has completed its task and submitted six reports relating to (i) Host Broadcasting, (ii) Commonwealth Games Village, (iii) City Infrastructure, (iv) Games Venues, (v) Organising Committee, and (vi) a Main report on organising and conduct of the Commonwealth Games. Based on the recommendations of these reports certain action has already been taken.

In the matter related to award of contract by Prasar Bharti to a private company, a case has been registered against CEO of Prasar Bharti and one private individual. A GoM is considering the observations made by the HLC regarding the relationship between the Government and Prasar Bharti and the CEO and the Prasar Bharti Board.

Other matters relating to alleged forgery, falsification, record creation have been referred to CBI and Directorate of Enforcement for taking necessary action. The Central Bureau of Investigation has already registered 11 Cases against 45 Officials/entities. They include, five cases related to Overlays, Queens Batons Relay, Timing, Scoring & Result System and Merchandizing and Licensing, against 14 officials of the Organizing Committee including its erstwhile Chairman and 13 others. Three cases have also been registered by the CBI in matters related to Shivaji and Talkatora Stadiums against 10 officials of NDMC, two officials of CPWD and some private entities. Similarly one case, pertaining to the Lawn Bowls venue at Jawaharlal Nehru Stadium has been registered against seven officers of DDA and CPWD and a private company. In the case of Barapullah Project of Government of Delhi, a case has been registered by CBI against eight officials of PWD of Government of Delhi and two private companies/individuals and in the matter of street lighting project of MCD, a case has been registered against six officials of MCD and one private entity.

Apart from the Central Bureau of Investigation, the Enforcement Directorate and the Income Tax authorities are also investigating alleged irregularities. The Central Vigilance Commission (CVC) is examining various

complaints regarding the Games. The Comptroller & Auditor General of India has also submitted his report on the Games and Games related expenditure which will duly be presented in Parliament.

Mr. Chairman, Government agencies have already taken action in respect of alleged irregularities and wrongdoings and Government is committed to take action against all those found guilty. At the same time, it must not be lost sight of that the Games were ultimately organized successfully and have been acclaimed as one of the best ever Commonwealth Games.

(Placed in Library, See No LT 4564)

... (*Interruptions*)

MR. CHAIRMAN: Please maintain decorum in the House.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow at 11 a.m.

14.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, August 3, 2011/Sravana 12, 1933 (Saka).*

